

**Construction of Houses in
Karnataka Under "Ashraya" Scheme**

2615. SHRI K. H. MUNIYAPPA: Will the Minister of FINANCE be pleased to state:

(a) the number of house constructed in Karnatrake under "Ashraya" scheme which is under execution since 1991; and

(b) the financial assistance provided to the above scheme by the government financial institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : (a) and (b). National Housing Bank (NHB) has reported that during 1992 the Government of Karnataka has announced a mass housing programme called "Ashraya" and the same is to be implemented by Karnataka state Housing Board. NHB has not extended any financial assistance to the "Ashraya" Scheme " as such NHB has no information regarding the number of houses constructed. NHB has however, by the end of January, 1993 under its finance Scheme provided Rs. 5.22 crores to the special rural Housing Debentures of Kamataka state Co-operative Agricultural and Rural Development Bank Limited. By the end of January, 1993 NHB has made specific disbursal in the State of Kamataka in respect of land Development and shelter prooject amounting to Rs. 2 crores.

[Translation]

**Accidents of I. A. F. Aircraft and
Helicopters**

2617. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) the number of the Indian Air Force

(I. A. F.) aricraft and helicopters which met with an accident during 1992;

(b) whether enquiry committees have been constituted to enquire into these accidents;

(c) if so, the outcome thereof ; and

(d) the measures taken to avoid such accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a): Twenty nine (29) I A F arrcdraft, including helicopters, met with accidents in 1992.

(b) Court of Inquiry is held in each accident.

(c) These accidents were caused due to human error (air crew) , technical defects, bird strike, natural and operational risks, etc.

(d) Every accident is investigated by a Court of inquiry comprising concerned specialists. Based on the recommendations of the Court of Inquiry, follow up action is taken to prevent recurrence of similar accidents . Whenever any adverse trend or weak area is observed, special joint studies are carried out with the help of specialists from the manufacturers and users to closely examine the problem and take suitable remedial meeasures.

[English]

Central Assistance for power projects

2617. SHRID. VENKATESWARA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has suggested for reduction in the quantum of Central assistance to the States for power projects.